

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2098/2007

Date 30/11/2007

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S WEARWELL TYRE & TUBE IND. (P) LTD.
VILLAGE PANKHA, DISTT. BETUL (M.P.)

M/S WEARWELL TYRE & TUBE IND. (P) LTD.

Appellant

C.C.E BHOPAL

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 573/07-EX dated 23-11-07
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E BHOPAL
HOSHANGABAD ROAD, 48, ADMINISTRATIVE
AREA, AREA HILLS, BHOPAL (M.P.) 462011
2. Adv. / Consult
MR.NAVEEN MULLICK
B-388, MERA BAGH, NEW DELHI-63.
3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R. Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Excise Appeal No. 2098 of 2007

[Arising out of Order-in-Appeals No. 279/CE/BPL/2006 dated 29.3.2007
passed by Commissioner of Central Excise (Appeals), Bhopal.]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Dr. T.V. Sairam, Member (Technical)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair :
copy of the Order?
 4. Whether Order is to be circulated to the :
Departmental authorities?

no

M/s. Wearwell Tyre & Tube Ind.P. Ltd.

Appellants

Vs.

Commissioner (Appeals), Central Excise
Bhopal

Respondent

Appearance: None for the Appellant
Shri C.S. Rajput, JDR for the Respondent

CORAM: Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Dr. T.V. Sairam, Member (Technical)

Date of decision : 23.11.2007

Final ORDER NO. 573/2007EX

Per S.S.Kang (for the Bench):

Vide stay order dated 13.8.07, the applicants were directed to deposit the whole of the duty amount. The applicant had not complied with the conditions of the stay order. Therefore, the appeal is dismissed for non-compliance to the provision of Section 35 of the Central Excise Act.

(Dictated in the open Court)

(S.S. Kang)
Vice President

(Dr. T.V. Sairam)
Member(Technical)

Date:23.11.07

SS